

**RAJYA SABHA**

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**\*SUPPLEMENT**

**TO**

**SYNOPSIS OF DEBATE**

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**(Proceedings other than Questions and Answers)**

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**Monday, August 1, 2016/ Shravana 10, 1938 (Saka)**

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**GOVERNMENT BILL**

**The National Institutes of Technology, Science Education and  
Research (Amendment) Bill, 2016**

**THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR), moving the motion for consideration of the Bill, said:** There are actually two Bills. It is about six new IITs and one ISM to be converted into an IIT. But, both actually speak about quality of higher education. This particular Bill, which is for consideration, is NITSER Act of 2007 which recognised institutes of national importance in form of NITs. They were twenty at that time. Later, it became 36. And, today, we are adding one more. It is a promise made to the new State of Andhra Pradesh that they will also have an NIT, and that NIT is to be added. That is the small purpose of this Bill. The State Government has already given 140 acres of land. Now it is in Vasavi Engineering campus and the academic session has already started. There are 900 students for two years and after four years it will have the strength of 2,000 students. The promise to give an NIT to Andhra Pradesh is being fulfilled and, therefore I seek the support of all the Members.

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**\*This Synopsis is not an authoritative record of the proceedings of the Rajya Sabha.**

**SHRI SHANTARAM NAIK:** I stand to support this Bill. The National Institute of Technology is a very important institution of the country. To declare NITs as of national importance, a legislation was required. Therefore, in 2007, Parliament passed this legislation. Earlier, these separate institutions were governed under Societies' Registration Act, 1860. What was the control of the Government then, I am not very sure, but, obviously, since they were individual institutions running under the Societies' Registration Act, the control of the Government was minimum. After passage of this Bill, it is the HRD Ministry which has got the control over this legislation and the Ministry of HRD is governing these institutes. I do not know about the individual case of each institute where the problem arose. There was tremendous problem in Jammu and Kashmir and that became a national issue. And, how ultimately that issue was resolved, I am also not aware of. I feel that it should have been resolved amicably. Everything can't be regulated by rules and regulations, So, convention and norms of interference in individual institutions have to be laid down. There is only one State University and there was a game plan to convert Goa University into a Central University, which I strongly opposed. If the lone State University was made into a Central University, Goan people of the weaker sections could not have got admission because the Central University legislation do not permit admissions on the basis of residence. If Goa wants to have a Central University, another university can be proposed. In fact, I would like to say that we should get 75 per cent reservation in seats. There is no sense in giving less percentage of reservation in IIT, Goa. Goa has got limited topography and many institutions from Maharashtra and Karnataka are asking for land to establish educational institutes there. So, I would like to suggest that the land should always be given on Memorandum of Understanding basis, and not on lease basis. The State Government should have control over that land. Therefore, when you are going ahead with NIT the interest of the State Government, of the people of Goa and of the students of Goa will have to be considered,

**SHRI SHWAIT MALIK:** I congratulate the NDA Government, the Hon. Prime Minister and the Minister for introducing this Bill. Through this Bill the commitment of the Government towards Education has been fulfilled. The reforms which are being brought today would convert the new Andhra Pradesh into an educational hub and more Educational Institutions will also be set up in the state. I hope that the students of the National Technology Institute will get a quality education and will make new inventions in the field of technology. This Bill will be helpful in promoting Education as well as the Technical Education. I would urge upon the Hon. Minister to set up more such Technical Institutes in the country. This Bill should be welcomed by one and all. The Government have taken many developmental steps in the technical education like opening of digital libraries, providing scholarships, connecting villages to higher education etc. The Government has drawn a long list of new schemes and projects covering various aspects of human resource development.

**SHRIMATI VIJILA SATHYANANTH:** The Bill is helpful in creating premier engineering institutes in India. These institutes of national importance have received special recognition and funding from the Union Government. The main focus should be on educating women. NITs were founded to promote regional diversity and multi-cultural understanding in India. The poor and deserving rural children should be given an opportunity to appear in the entrance examinations for NITs. More seats and funds should be allocated to NITs.

**SHRI C.P. NARAYANAN:** I rise to support the establishment of the 31st NIT in the State of Andhra Pradesh. A scheme of giving remedial teaching to students of SC/ST, OBC, socially and educationally backward students in the first year has been introduced in Kerala to help them study at par with other students. Separate funds have also been earmarked for them by the Government. After months of hard work, these students have fared good in their exams.

**SHRI VEER SINGH:** It is indispensable to open such institutions of national importance in each state of the country to facilitate quality education for the future generation. Government should pay attention towards ensuring a proper system for such institutions. Proper resources for creating employment opportunities in the country needs to be mobilized. This will enable future engineers to contribute for the development of the country. Providing soft loans to the students will help them in pursuing their studies in such institutions. Shortage of teachers in institutions of higher education needs to be addressed as appointing teachers on ad-hoc basis is affecting quality of education. Scholarship to the students of SC/ST should be paid in time.

**SHRI V. VIJAYASAI REDDY:** I rise to support this Bill. As of now the student-teacher ratio is 1:23 whereas the stipulated ratio is 1: 12. It should be taken care of. There is every necessity in this country to establish more such institutes and to make the education more standardised. The fund allocated for the IITs, NITs etc. is very meagre. Therefore, I request the hon. Minister to make the appropriate budgetary allocations and ensure that all the projects which have been envisaged and promised are completed as early as possible. In these institutes 50 per cent of the seats would be allocated to non-locals. The students have been demanding everywhere that at least 85 per cent of seats should be allocated to the local students.

**SHRI ANIL DESAI:** I support this Bill. The quality of these institutes of national importance should be maintained. Therefore there is need of proper infrastructure and good syllabus. Even the stipulated ratio of students and the faculty members should be adhered in such institutes. There is fierce competition in appearing for AIEE exams and JEE exams. The private operators conduct the classes and an exorbitant fees is taken from the students. That is also a big problem. When students graduate, after a B.Tech., from the IITs, they should be retained within the country. Otherwise, they rush to other countries where offers are very lucrative. Those brains should be retained in the country itself.

**SHRI D. BANDYOPADHYAY:** The HRD policy should be secular, pluralistic, favourable to minorities and every Indian citizen should feel that he or she has a role to play and, at least, some benefit to get, from that HRD policy. I would expect that other good institutions should emulate the example of IITs and try to run them as efficiently as they do.

**SHRI C.M. RAMESH:** I support this Bill regarding NIT in Tadepalligudem in the State. I request the hon. HRD Minister for opening a Central University and a Tribal University our State. I request the hon. Minister to give sufficient budget.

**DR. K. KESHA RAO:** I welcome for bringing NIT because I was a part of the academic management in Andhra Pradesh. Telangana should also be strengthened.

**SHRI JAIRAM RAMESH:** I would request the hon. Minister to fulfil all the commitments of the institutions in the Thirteenth Schedule of the Andhra Pradesh Reorganisation Act, 2014, not just by bringing Bills but by making adequate budgetary provisions which has not been the case so far for two full years.

**THE Hon'ble Minister, replying to the debate, said:** Let me just tell that it is not after two years that we are starting. The second batch is already studying there. The Institute has been formed, but we are passing the Bill today. As soon as the DPR comes, immediately the amount will be released and there will be no dearth of funding. There are 25 per cent posts still vacant in NITs and we are taking up a drive in this regard. We realize that vacancy is a real problem from higher education to primary level. There is a good tendency that people want to become teachers and we will also ensure a concrete plan of how there will be faculty available. I can assure that there will be no dearth of funds as far as the projects, teaching and research is concerned. After all, it is a premier institute. Regarding hostel and other things, we are planning accordingly. For all the top institutes, there is requirement of a large amount of funding, and in natural course of budgeting, we can't provide it. The Finance Minister has already announced in the Budget that we will keep Rs.1,000

crores. Out of that, 40 per cent must be reserved for creating research infrastructure because research infrastructure is more important. Regarding scholarships, I would like to say that they will be rising. As we are seeing that the cost of coaching is going up. Therefore, we are taking a new initiative called 'IIT PAL.' The students, who want to appear for JEE, will be provided free online lessons, material, tutorial, tests and everything.

As far as SCs/STs are concerned, what is believed is that they cannot compete. Things have changed tremendously. This is because of the affirmative action taken in these seventy years on the education front. I am very happy to inform that this year, in the IITs and other institutions, the SC and BC quotas are not unfilled. Government are committed to fulfill all the promises made while the reorganization of Andhra Pradesh has happened. As far as fee is concerned, we are charging Rs. 1,25,000 per student but we are incurring more than Rs. 3 lakh per student per year. If the Government pays, then, even the poor people will be contributing to the higher education. In IITs and NITs Scheduled Caste, Divyangs, Scheduled Tribe students, and, those below Rs. 1 lakh income bracket, have got complete fee waiver. As far as IITs are concerned, we have already made provision for education loan. It is a graded fee-rise. So, I think, that is social justice. The tendency of going to other countries is also decreasing. People are staying back in India. They want to participate in India's growth story. All the issues in NIT, Srinagar are resolved satisfactorily. Even during the curfew period, the institute was functioning. Education is not a political agenda, it is a national agenda.

*The motion for consideration of the Bill was adopted.*

*Clauses etc. were adopted.*

*The Bill was passed.*

## **INFORMATION TO THE HOUSE**

**THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION ( SHRI VIJAY GOEL):** I want to inform the House that NADA under our Ministry has exonerated Shri Narsingh Yadav from anti-doping charges. It has been found that there was some conspiracy against him.

**SHUMSHER K. SHERIFF,**  
*Secretary-General.*

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**ERRATA TO SUPPLEMENT TO SYNOPSIS OF DEBATE  
DATED 29<sup>TH</sup> JULY, 2016 AND SYNOPSIS OF DEBATE  
DATED 1<sup>ST</sup> AUGUST, 2016**

<b>Page No.</b>	<b>Line No.</b>	<b>Correction</b>
158	23	Read 'or' for 'of'.
165	30	Add "in Saudi Arabia" after "camps".